various Institutes which aim at raising the competence, professional and academic leadership of coaches through various courses. Regional Centres run by Sports Authority of India. Netaji Subhash Regional Centres offer diploma courses in sports coaching. Laxmibai National College of Physical Education offers Teachers' Training and Certificate Courses in the field of physical education and sports for various levels such as Under Graduate, Post Graduate and Research etc. Netaji Subhash National Institute of Sports, Patiala offers Refresher, Certificate, Under Graduate and Post Graduate courses in sports coaching, sports sciences and other related fields.

- (b) Compliance with the directions of the Government by the National Sports Federations (NSFs) has been made mandatory to receive Government recognition and thereby become eligible to receive financial as well as other forms of assistance from the Government of India. The recognized NSFs receiving grant of more than Rs. 10 lakhs in a year are covered under the Right to Information Act.
- (c) Setting up of a Sports Tribunal to look into disputes relating to sports has been envisaged in the draft National Sports Development Bill.
- (d) Laws/Rules for various sports disciplines are framed by the respective international federation of the sports disciplines. NSFs can have representation in their international federations. However, since these are autonomous bodies, Government of India has no role in this regard.
- (e) The National Sports Development Bill, 2014 is in consultation stage with various stakeholders.
- (f) Under the 'Scheme of Sports Fund for Pension to Meritorious Sports Persons', Indian sportspersons who have won gold, silver and bronze medals in Olympic Games, World Cup/World Championships, Asian Games, Commonwealth Games and Paralympic games and have attained the age of 30 years and have retired from active sports career are eligible for life pension. Under the Scheme of 'National Welfare Fund for Sports Persons' lump sum *ex-gratia* assistance is given to outstanding ex-sportspersons or to their families, living in indigent circumstances.

Activity maps for devolution of funds to PRIs

2787. SHRI MANI SHANKAR AIYAR: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the Ministry is preparing Activity Maps for the devolution of Functions, Funds and Finances to the Panchayati Raj Institutions (PRIs);
- (b) if so, the schemes and programmes of the Ministry which are being covered and the schemes which are not being covered and the reasons therefor; and

(c) the deadline(s) set by the Ministry for the completion of Activity Mapping for the first set of schemes and subsequent schemes and programmes?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI JITENDRA SINGH): (a) No Sir,

- (b) Does not arise
- (c) Does not arise

Action Plan for promotion of sports

†2788. SHRI THAAWAR CHAND GEHLOT: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) the action plans being undertaken by Government to promote sports;
- (b) whether Government is contemplating or would contemplate upon any Action Plan for making sports compulsory and fixing one period for games in schools;
 - (c) if so, what would be the nature of the Action Plan; and
 - (d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI JITENDRA SINGH): (a) Since 'Sports' is a State subject, primary responsibility for promotion and development of sports is that of States. The responsibility for promotion of specific sports disciplines is that of the concerned National Sports Federations. However, the Ministry of Youth Affairs and Sports and the Sports Authority of India complement the efforts of the State Governments and National Sports Federations under their various schemes aimed at broad-basing of sports and promotion of excellence in sports.

(b) to (d) Central Board of Secondary Education (CBSE) has made it mandatory for all schools affiliated to it to provide one compulsory period for sports upto 10th class and two periods in a week for classes 11 and 12.

Further, the Right of Children to Free and Compulsory Education (RTE) Act, 2009, has been enacted, making elementary education a Fundamental Right, which, *inter alia*, provides for:-

(i) a play ground for each school;

[†]Original notice of the question was received in Hindi.